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CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 1314/95 & 1315/95

Transfer Application No.

Date of Decision 6.11.95

R.P. Korde

Petitioner/s

G.V. Borsare

Mr. Y R Singh

Advocate for
the Petitioners

Versus

U.O.I. & 3 ors.

Respondent/s

Advocate for
the Respondents

CORAM :

Hon'ble Shri. N.K. Verma, Member(A)

Hon'ble Shri.

(1) To be referred to the Reporter or not ?

NO

(2) Whether it needs to be circulated to
other Benches of the Tribunal ?

NO

N.K. Verma
Member(A)

trk

(2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY 1

O.A. Nos. 1314/95 and 1315/95

Monday, this the 6th day of November 1995

HON.SHRI N.K. Verma, MEMBER(A)

Mr. R.P. Korde (Applicant in OA No.1314/95) and
Mr.G.V. Borsare (applicant in O.A.No.1315/95)

By Advocate Shri Y.R. Singh ..Applicants

V/s

Union of India
Ministry of Information &
Boradcasting, New Delhi
through its Secretary & 3 ors. ..Respondents

ORDER

[Per: N.K. Verma, Member(A)]

Heard Mr. Y.R. Singh, Id. Counsel for the applicants. The applicants have been transferred from Nagpur Unit of the Office of the Superintending Engineer(Elect.), Civil Construction Wing, All India Radio vide order at Annexure A-1 dated 26.10.1995. The applicants are Chowkidars/Security Guards in Group 'D' and as per the guidelines issued by the Department of Information and Boradcasting they will not be normally supposed to be transferred unless it is made on his own request or is as a result of promotion. The applicants have made representations on 27.10.95 requesting reconsideration of this impugned order. However, no reply to the said representation has been received by them.

2. The Original Application is premature at this stage as the applicants should await the result of the representation filed by them.

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However in their anxiety to avoid the worst they have come to the Tribunal seeking interference at this stage.

3. The O.A.s are disposed of with the direction to the Respondents that they shall look into the representations made by the applicants within a fortnight from now and no precipitate action shall be taken to relieve them of their charge to the new station of posting without finally disposing of the representation made by the applicants. With this direction the OAs are disposed of finally.

This order may be given 'Dasti'.


(N.K.Verma)

Member(A)

trk